(b) whether India has already printed 5,000 high security cards and how many applications have been received by Government for seamless travel across the region, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) No, Sir. The India Business Card is issued to those businessmen from SAARC countries who are eligible for issuance of a multiple entry business visa for a period of three years or more. First batch of 96 India Business Cards to businessmen from SAARC countries has been issued. The issue of India Business Card is ongoing process.

Multiple visa for follow up treatment

2486. SHRI ANIL DESAI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Indian corporate hospitals witnessed big jump in patients from abroad, if so, the details thereof;
- (b) whether corporate hospitals have made a request to Government to issue multiple entry medical Visas to enable follow up treatment; and
- (c) if so, what steps Government is taking to make medical visas available easily for follow up treatment?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) Arrival of foreigners in India on Medical Visa is showing an increasing trend over the years.

(b) and (c) As per existing instructions, on a Medical Visa one additional entry can be granted in emergent situations. Further under the existing e-Tourist Visa Scheme, foreign nationals are permitted to undertake short term medical treatment including treatment under Indian systems of medicine. A proposal for further liberalization, simplification and rationalisation of visa regime in India which inter-alia includes triple entry on e-Medical Visa as against the single entry and grant of Medical Visas within 48 hours of application in cases of emergent requirement, has been considered by the Cabinet on 30.11.2016.

Implementation of Juvenile Justice Act

2487. DR. R. LAKSHMANAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government undertook any step to ensure Section 107 of the Juvenile Justice (Care and Protection of Children) Act, 2015 is being uniformly and strictly adhered in all police stations across the country; and

if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) As per the provisions of section 107 of Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act) and rules framed thereunder, the primary responsibility of constituting the State Juvenile Police Units and designating Child Welfare Police Officers vests with the State Governments/ UT Administrations concerned. The JJ Rules giving details regarding role and responsibility of all stakeholders have been notified on 21.09.2016.

Youths missing from Kerala

†2488. SHRI LAL SINH VADODIA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that demand for tracing the youth who went missing from Kerala and for initiating an enquiry regarding the same is being raised from various parts of the country;
 - (b) if so, whether Government has taken any steps in this direction till date; and
 - if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) The Central Government had received information that some youth from Kerala have gone missing and were suspected to have joined the Islamic State of Iraq & Syria (ISIS). The four cases, three cases in Kerala and one case in Maharashtra, registered in this connection have been entrusted by the Central Government to the National Investigation Agency (NIA) for investigation in view of their gravity and bearing on national security.

Separate cadre of All India Services in Goa

2489. SHRI SHANTARAM NAIK: Will the Minister of HOME AFFAIRS be pleased to state:

- whether Government of Goa has sent any proposal to the Union Government to constitute a separate cadre of All India Services in Goa;
 - (b) what are the grounds given by the State Government in this regard;
- the names of the States/Union Territories which do not have independent cadres; and

[†]Original notice of the question was received in Hindi.